

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

22. IA 1197(MB)2024
IA 1198(MB)2024
IA 5025(MB)2023
IA 5735(MB)2023
IA 3676(MB)2023
IN
C.P. (IB)/1170(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Liv Smart Welfare Association
Vs
D. K. Realty (India) Private Limited

Section 7, 12(2), 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Prashansa Agarwal a/w Ms. Swechha Mishra, Ld. Counsel for the Resolution Professional (RP) present through physical mode. Mr. Anil Goel, Resolution Professional present in person through virtual mode. Mr. Mustafa Doctor, Ld. Sr. Counsel a/w Ms. Kriti Srivastava and Ms. Priyanka, Ld. Counsel for the CoC members present through physical mode.

IA-1198/2024

1. This is an Application filed u/s 12(2) by the Applicant seeking a consolidation extension of 210 days in the CIRP process of the Corporate Debtor and condoning a delay of one day in the filing of the Application bearing IA-5735/2023 seeking 90 days beyond 330 days in the CIRP period of the Corporate Debtor. The extensions sought by the Applicant is as under:
 - a. *Extension of 60 days beyond 270 days from 12.08.2023 as sought in IA-3676/2023.*

- b. *Extension of 60 days beyond 330 days from 11.10.2023 as sought in IA-5025/2023.*
- c. *Extension of 90 days beyond 390 days from 10.12.2023 as sought in IA-5735/2023.*
2. Ld. Counsel for the Applicant submits that the Resolution Professional has been submitted the Plan before the Committee of Creditors (CoC). The same has been approved with the 100% voting by the CoC. Therefore, the Counsel for the Applicant submits that the RP seeks extension of 210 days for completing the CIRP.
3. In view of afore-stated submission(s). This Bench is of the view that the consolidation extension of 210 days is allowed w.e.f. 12.08.2023.
4. With the above, the present consolidation Application is **allowed** and disposed of.

IA-3676/2023, IA-5025/2023, IA-5735/2023

1. In view of consolidation extension, the above IAs becomes infructuous.

IA-1197(MB)2024

1. This is an Application filed u/s 12(2) by Applicant seeking extension of 60 days to complete the CIRP proceedings w.e.f. 09.03.2024.
2. Ld. Counsel for the Applicant submits that the Resolution Professional has been submitted the Plan before the Committee of Creditors (CoC). The same has been approved with the 100% voting by the CoC. Therefore, the Counsel for the Applicant submits that the RP seeks extension of 60 days for completing the CIRP.
3. In view of afore-stated submission(s). This Bench is of the view that the extension of 60 days is allowed w.e.f. 09.03.2024.
4. With the above, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)